

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 107**  
**(IB)-108(PB)/2022**  
**New IA-1336/2022**

**IN THE MATTER OF:**

**CFM Asset Reconstruction Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**Micro Stock Holdings Pvt. Ltd. ... Respondent**

**Under Section: 7 of IBC, 2016 (CIRP)**

**Order delivered on 09.03.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the RP : Adv. Sandeep Bajaj, Adv. Devansh Jain, Adv.  
Vasudha Chadha along with RP, Ms. Maya Gupta**

**ORDER**

**IA-1336/2022:** The grievance espoused in the application is qua the professional fees of IRP/RP. As can be seen from Regulations 33 & 34B of IBBI (IRCP) Regulations 2016, it is for CoC to take a decision in this regard.

**The application is disposed of** with a direction that the CoC would take a final decision regarding the claim of the RP/IRP regarding his professional fees within 2 weeks. It goes without saying that in the event of subsistence of the grievance of the Applicant in the IA after the decision of the CoC, his remedy would lie before IBBI.



**(L. N. GUPTA)  
MEMBER (T)**



**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**